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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

O.A.No. 417 of 2010

Jayanti Pingua Applicant

-Versus-

Union of India & Others Respondent

Order dated: the 10th August, 2010.

C O R A M
THE HON'BLE MR.G.SHANTHAPPA, MEMBER (J)
A N D
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

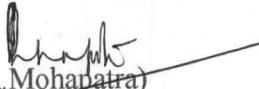
We have heard Mr.N.R.Routray, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railway on whom copy of this OA has already been served and perused the materials placed on record.

2. The above Original Application has been filed under section 19 of the A.T. Act, 1985 by the wife of a deceased Railway seeking direction to the Respondents to issue PPO and pay the DCRG, leave salary, provident fund, CGEGIS and arrear pension to the Applicant with 12% interest. By placing reliance on Annexure-A/1 it was submitted by the Learned Counsel for the Applicant that the husband of the applicant was a regular employee working in pensionable establishment of the Railway. He died while in service on 5.6.2008. Despite representation to release the legitimate retirement dues and for providing appointment to her son on compassionate ground the Respondents sat over the matter till date. The Applicant restricts her grievance in this OA in so far as payment of retirement dues of her dues. As it appears the said representation was submitted by the Applicant under Annexure-A/4 series dated 16.11.2009 & 17.05.2010 which according to the Applicant is still pending for consideration. Since the representations of the applicant is still pending, without expressing any opinion on the merit of the matter, we direct

GJ

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the Respondent No.3/competent authority to consider the representations of the applicant and pass a reasoned order in accordance with rules within a period of three months from the date of receipt of copy of this order.

3. In the result with the aforesaid observation this OA stands disposed of. Send copies of this order along with OA to the Respondent Nos.2&3 for compliance.


(C.R. Mohapatra)

Member (Admn.)


(G. Shanthappa)

Member (Judl.)